

Sl.No.	Duration of Visit	State/Place visited	Tour undertaken by
2014-15			
27.	24.04.2014 to 30.04.2014	Jharkhand	Chairperson
28.	08.05.2014 to 12.05.2014	Jharkhand	Chairperson
29.	27.05.2014 to 01.06.2014	Jharkhand	Chairperson
30.	13.06.2014 to 20.06.2014	Jharkhand	Chairperson
31.	25.07.2014 to 02.08.2014	Jharkhand	Chairperson
32.	10.08.2014 to 13.08.2014	Madhya Pradesh	Chairperson
33.	31.08.2014 to 03.09.2014	Puducherry	Chairperson
34.	20.09.2014 to 24.09.2014	Jharkhand	Chairperson
35.	29.09.2014 to 09.10.2014	Jharkhand	Chairperson
36.	18.10.2014 to 26.10.2014	Jharkhand	Chairperson
37.	07.11.2014 to 17.11.2014	Jharkhand	Chairperson
38.	11.12.2014 to 18.12.2014	Arunachal Pradesh	Chairperson
39.	20.01.2015 to 22.01.2015	Rajasthan	Chairperson
40.	19.02.2015	Chhattisgarh	Chairperson
41.	23.02.2015 to 26.02.2015	Dadra and Nagar Haveli and Daman	Chairperson
42.	02.07.2014 to 15.07.2014	Himachal Pradesh and Jammu and Kashmir	Vice-Chairperson
43.	23.02.2015 to 26.02.2015	Dadra and Nagar Haveli and Daman	Vice-Chairperson

Applications from tribals for return of forest land

1425. DR. BHALCHANDRA MUNGEKAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the State-wise details of applications received from the tribals for return of land under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, during 2012-13, 2013-14 and 2014-15;

(b) how much land was actually distributed to the tribals during these years; and

(c) what are the major difficulties in implementing this Act?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) and (b) The Scheduled Tribes

and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act (FRA in short) recognizes and vests the forest rights and occupation in forest land in forest dwelling scheduled tribes and other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded. The information on the number of claims received and the number of title deeds distributed under FRA during 2012-13, 2013-14 and 2014-15 on the basis of data received from the States is given in Statement (*See below*).

(c) The major difficulties in implementation of the Act is low recognition of community rights, difficulties in holding Gram Sabha in LWE affected areas and Recording of Rights under FRA.

Statement

Details of claims filed and titles distributed under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 during 2012-13, 2013-14 and 2014-15

Year	Total	
	Claims filed	Titles distributed
2012-13	70024	31414
2013-14	497207	150630
2014-15	219720	134814

Lack of infrastructure in adivasi areas

1426. SHRIMATI RAJANI PATIL:

SHRI P. BHATTACHARYA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government is aware of the fact that the adivasi areas/regions/districts are still under-developed and without any infrastructure *i.e.* roads, housing, schools, etc.; and

(b) if so, the measures being taken to liberate them from sub-human conditions?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) Over the years, the Central and State Governments have been taking various initiatives for socio-economic upliftment of tribal population of the country. The efforts have brought out some improvements for tribals in terms of various indices relating to housing, sanitation, literacy, health, livelihood, clean drinking water etc. However, there is still a gap in